

ITEM NO.112

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1121/2016

COMMISSIONER OF CENTRAL EXCISE BELAPUR

Appellant(s)

VERSUS

JINDAL DRUGS LTD. THROUGH DIRECTOR

Respondent(s)

(IA No. 4/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
 IA No. 3/2016 - STAY APPLICATION)

WITH

C.A. No. 788-790/2022 (XVII-A)

(IA FOR EX-PARTE STAY ON IA 13951/2022

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
13952/2022

IA No. 13951/2022 - EX-PARTE STAY

IA No. 13952/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 01-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Rupesh Kumar, Sr. Adv.
 Mr. Mukesh Kumar Maroria, AOR
 Mr. Shyam Gopal, Adv.
 Mr. Sughosh Subramanyam, Adv.
 Mr. Kewal Babubhai Rathod, Adv.
 Mr. Shamik Sanjanwala, Adv.
 Mr. Rohit Verma, Adv.

Mr. B. Krishna Prasad, AOR

For Respondent(s)

Mr. V Sridharan, Sr. Adv.
 Mr. Prakash Shah, Adv.
 Mr. Jas Sanghavi, Adv.
 Mr. Jasdeep Singh Dhillon, AOR
 Mr. Prabhat Chaurasia, Adv.
 Mr. Yugantar Singh Chauhan, Adv.
 Mr. Anirudh Jamwal, Adv.

Mr. Rahul Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard-in-part.

List on 07.02.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)